

ITEM NO.4

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 26330/2014

(Arising out of impugned final judgment and order dated 16-05-2014 in LPA No. 203/2013 16-05-2014 in CWP No. 18845/2010 passed by the High Court Of Punjab & Haryana At Chandigarh)

SURAT SINGH

PETITIONER(S)

VERSUS

HARYANA BREWERIES LTD

RESPONDENT(S)

(IA No. 52216/2023 - APPLICATION FOR TAGGING/DETAGGING)

Date : 03-10-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE HIMA KOHLI

HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

For Petitioner(s)

Ms. Anuradha Mutatkar, AOR

For Respondent(s)

Mr. Pawan Mutneja, Sr. Adv.

Mr. Ashok Mathur, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. It is stated that service is complete in other connected matters as well and, therefore, all the matters, including the present petition, are ripe for hearing.

2. List all the matters together on 05th December, 2023 (NMD).

(POOJA SHARMA)
COURT MASTER (SH)

(NAND KISHOR)
COURT MASTER (NSH)